

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12018/2006

(From the judgement and order dated 13/03/2006 in WP No.10964/2005
of The HIGH COURT OF DELHI AT N. DELHI)

MUNNA LAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[With office report]

Date: 06/09/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Mr. D. Bharat Kumar, Adv.

Ms. Indrani, Adv.

Mr. Abhijit Sengupta, Adv.

For Respondent(s)

Mr. Vikas Singh, ASG

Mrs. Vimla Sinha, Adv.

Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following
ORDERIn view of the letter circulated by learned counsel for the petitioner,
three weeks' time is granted for filing rejoinder affidavit.(Subhash Chander)
Court Master(Veera Verma)
Court Master